

retired from service and those who belonged to Regular Services and have been reverted to their parent offices) have been circulated by the Special Cell set up in the Directorate General of Employment and Training to the Union Public Service Commission and all Government undertakings. The Commission have agreed to go through the lists and select suitable persons for comparable posts notified to them before advertising such posts. Similarly the Public Undertakings have generally agreed to make efforts to absorb these surplus employees.

(d) Yes.

(e) to (h). Out of these retrenched officers, 19 had completed more than 3 years service but only one was eligible for quasi-permanency certificate and the same was issued to him. The remaining officers were not eligible for quasi-permanency certificates. There is no bar to persons continuing in a temporary capacity for three years or more without being declared quasi-permanent.

Fertilizer Factory at Kothagudum

3562. { Shri T. B. Vittal Rao:
Shri Venkatasubbiah:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether a private party has since been given a licence for the setting up of a Fertilizer Factory at Kothagudum; and

(b) what will be the capacity of this plant?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). The Government of Andhra Pradesh have proposed that the licence granted to them for the establishment of Kothagudum Fertilizer factory with an installed capacity of 80,000 tons per year in terms of nitrogen may be transferred to a private party who is prepared to take

it over. The proposal is under consideration.

Cement for Orissa

3563. Shri Chintamani Panigrahi: Will the Minister of Commerce and Industry be pleased to state:

(a) whether any special quota of cement was allotted to Orissa on account of meeting the requirements of the flood affected people of that State from September, 1960 to March, 1961;

(b) if so, the quantity of special quota allotted for this purpose; and

(c) the number of persons who got cement from this special quota?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). Yes, Sir. An *ad hoc* allotment of 6000 metric tonnes of cement was made to Orissa State for meeting their additional requirements in flood affected areas from September 1960 to March, 1961. As the detailed distribution of cement among various categories of consumers is done by each State Government, the number of persons who actually got cement out of this allotment is not known to the Central Government.

Report on Bali Fort Explosion

3564. { Shri Tagamani:
Shri Dharmalingam:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Magistrate's Report on Bali Fort explosion of March, 1961 has been received; and

(b) if so, whether the report will be laid on the Table?

The Minister of Works, Housing and Supply (Shri Anil K. Chanda):

(a) Yes.

(b) Copies of the report have been supplied to the Library of the Parliament.